

(ख) नवम्बर, 1977 में संशोधित सरकार की विज्ञापन नीति ऐसे समाचार पत्रों/नियतकालिक पत्रों को सरकारी विज्ञापन देने पर प्रतिबन्ध लगाती है जो साम्प्रदायिक भावना को उभारते हैं या हिंसात्मक कार्रवायों का समर्थन करते हैं या सार्वजनिक शालीनता और नैतिक भावनों, सम्बन्धी सर्वमान्य परम्पराओं का उल्लंघन करते हैं। सरकारी विज्ञापन अब घरेलू पत्रिकाओं और स्मारिकाओं को नहीं दिए जाते।

**Assistance by Central Electricity authority to WAPCOS for preparation of reports of projects of other countries**

\*412. SHRI P. RAJAGOPAL NAIDU: Will the Minister of ENERGY be pleased to state:

(a) whether assistance was given by Central Electricity Authority to WAPCOS for the preparation of detailed project reports of the projects of other countries;

(b) if so, the names of the countries and the projects; and

(c) whether they are paying any fee for it?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). Yes, Sir. The names of the countries and the projects for which assistance has been/is being given by the Central Electricity Authority to WAPCOS are as under:—

Name of the country	Projects
<i>Afghanistan</i>	(A) 1. Kajakai Project 2. Salma Dam Project. (B) <i>Micro Hydel Schemes</i>

1. Bamiyan
2. Khulm Stage I
3. Faizabad
4. Samangan Stage I
5. Taluquan
6. Khanabad Alchin
7. Pule Khumri
8. Bazarak (Astane)
9. Baghlan

<i>Mauritius</i>	66 K.V. Transmission Lines.
<i>Nepal</i>	Devighat Hydro Electric Project.
<i>Sri Lanka</i>	Kotemale Hydro Electric Project. Chukha Hydro Electric Project.
<i>Burma</i>	Rangoon Water Supply Project.
<i>Philippines</i>	1. Tago P.S. 2. Gibong P.S.

(c) WAPCOS are paying fees to the Central Electricity Authority for the assistance rendered by the Authority.

**Advertising small number of vacancies by UPSC**

\*414. SHRI R. L. KUREEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Public Service Commission have adopted a practice of advertising a small number of vacancies in a particular post/grade for filling up on the basis of the Combined Limited Departmental Competi-

tive Examinations and then allowing the indenting Departments to increase the number by any extent, say 400 per cent to 500 percent in certain cases without bringing the additional number of vacancies to the public notice; and

(b) if not, the reasons why the UPSC allowed the Railway Ministry to increase the number of vacancies from 2 to 9 which were filled up in the Section Officers' Grade of the Railway Board Secretariat Service on the results of the Combined Limited Departmental Examination held by the UPSC in September, 1976?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). The following instructions were issued by the Ministry of Home Affairs as far back as 1967 to Ministries/Departments:—

(i) The Ministries/Departments making recruitment through competitive examinations held by the Commission should assess carefully the number of vacancies required to be filled during a particular recruitment year, with due regard to all relevant considerations, including the vacancies likely to occur as a result of retirements, promotions, etc., and report these to the Commission in time for being notified by them in their Notice for the information of prospective candidates, so that, as far as possible the necessity of taking more (or less) candidates than originally notified does not arise.

(ii) Any vacancies arising thereafter, but before the results are announced, should be notified forthwith to the Commission. In other words, firm requirements are required to be intimated to the Commission well before the results are announced.

(iii) Once the results are published, additional persons should not

normally be taken till the next examination. Nor should vacancies reported before declaration of the results, be ordinarily withdrawn after declaration of the results. If, however, some of the candidates recommended/allotted for appointment against the specific number of vacancies reported in respect of a particular examination do not become available for one reason or another, the Commission may be approached, within a reasonable time, with a request for replacements from reserves, if available. When replacements may not be available the vacancies that may remain unfilled should be reported to the Commission for being filled through the next examination.

The above instructions are still in force and have been reiterated from time to time.

As regards the vacancies filled in the Section Officers' Grade of the Railway Board Secretariat Service on the results of the Combined Limited Departmental Competitive Examination, 1976, the Ministry of Railways (Railway Board) had initially reported 2 vacancies for being filled on the results of the examination. Accordingly 2 vacancies were incorporated in the Commission's Notice for the information of prospective candidates. Subsequently on 28th April 1977 the Ministry of Railways informed the UPSC that the number of vacancies they wanted to be filled on the results of this examination had increased to 9, the reasons being as follows:—

(1) As a result of the pace of introduction of the Desk Officer System in the Ministry having been quicker than originally anticipated and the introduction of the system in more branches the number of vacancies had increased to 9; and

(2) Since the next examination, scheduled originally to be held on 5th April, 1977 had been postponed, they had decided to fill the increas-

ed number of vacancies on the basis of the 1976 Examination so as to avoid *ad-hoc* promotions.

As the increase of the number of vacancies had been intimated by the Ministry well before the declaration of the final results of the examination on 6th August 1977, the UPSC noted the requirements of the Ministry and recommended candidates for all the 9 vacancies finally reported by the Ministry.

#### **Banning of Communal and Anti-National Organisations**

\*415. SHRI HITENDRA DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the policy of Government regarding banning communal or anti-national organisations; and

(b) is Government considering to ban Anand Marg?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) The Unlawful Activities (Prevention) Act, 1967 lays down the circumstances under which any association can be banned.

(b) No such decision has been taken by Government.

#### **Political prisoners in Jails**

\*416. SHRI MUKUNDA MONDAL: Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) the number of all categories of political prisoners still in jails, State-wise; and

(b) how many of them are MISA detenus, DISIR detenus, under-trial prisoners, and convicted political prisoners?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) the term 'political prisoner' is not defined under law and, therefore, it is not possible to collect precise information in this regard.

(b) Government have taken steps to ensure that all prisoners either under preventive detention or prosecuted/convicted for acts directly related to their political beliefs or political activities should be immediately released. According to information available with Government, the total number of MISA detenus, including political prisoners, was 399 as on December 3, 1977. They include 385 foreigners, 11 hardened criminals and anti-social elements in Maharashtra, two insurgents in the North-Eastern region and 1 Naxalite in Tamil Nadu. In regard to DISIR also, Government have issued instructions to State Governments to withdraw pending cases against under-trial prisoners and to remit the unserved portion of the sentences except in the cases of economic offenders and those who have indulged in acts of violence. Government have not received any complaint that any such person is still in prison. As regards offences under other laws, Government would take up the matter with the concerned State Governments if any specific cases of prosecutions on account of political activities are brought to its notice.

#### **Inclusion of Konkani Languages in eighth Schedule of Constitution**

\*417. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a strong demand that Konkani, the mother tongue of the majority of the people in the Konkani area, be included in the 8th Schedule of the Constitution;

(b) whether Government have received specific proposals to this effect;